

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.18/MP/2018**

Subject : Petition under Section 79 (1)(c) and (f) and other applicable provision of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the action of the respondent in threatening to cancel the open access and encashment of bank guarantee.

Petitioner : Adani Green Energy Limited (AGEL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Date of hearing : 14.2.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Buddy Ranganadhan, Advocate, AGEL  
Shri Raunak Jain, Advocate, AGEL  
Shri Vishvender Tomar, Advocate, AGEL  
Shri Rohan Ahlawat, Advocate, AGEL  
Ms. Molshree Bhatnagar, Advocate, AGEL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that since, the Petitioner is a deemed Stage-I applicant and the said connectivity has been revoked, therefore, PGCIL is required to return the BG.

2. Learned counsel for PGCIL submitted that pursuant to the Commission's direction dated 12.12.2018, PGCIL, vide affidavit dated 27.12.2018 has filed the list of LTA grantees/ applicants.

3. After hearing the learned counsels for the Petitioner and PGCIL, the Commission directed PGCIL to re-affirm the list of the generators filed vide affidavit dated 27.12.2018 and provide the details of other generators, if any, by 28.2.2019.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**